\$~41 (Appellate Side – List of 2022)

- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + CM (M) 321/2022 & CM APPL. 17160/2022

RAJENDER KUMAR SETHI & ANR. ..... Petitioners
Through: Ms. Simran Sadyara, Adv.

versus

M/S V.G. MARKETING PVT LTD & ORS. ..... Respondents
Through: Ms. Jyoti Dutt Sharma, ASC
with Mr. C.K.Bhatt and Mr. Sparsh
Chaudhary, Adv. for R-5

## CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR

## ORDER (ORAL) 06.04.2022

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- 1. Ms. Simran Sadyara, learned Counsel for the petitioners, seeks a direction to the learned trial court to decide CS 1612/2020 expeditiously.
- 2. It is seen from the order sheets before the learned Civil Judge that the learned Civil Judge has taken up this matter on 19<sup>th</sup> November, 2020, 9<sup>th</sup> December, 2020, 14<sup>th</sup> January, 2021, 30<sup>th</sup> March, 2021, 7<sup>th</sup> September, 2021, 29<sup>th</sup> September, 2021, 18<sup>th</sup> November, 2021 and 31<sup>st</sup> January, 2022 and that the matter is now listed on 25<sup>th</sup> April, 2022.
- 3. This Court is completely befuddled as to how the petitioners can even envisage any direction to the learned trial court to deal with this matter with greater expedition than has been displaced by the learned

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trial court in this case.

**4.** Post resumption of normal court work after pandemic, trial courts are overburdened and this Court is hesitant to subject them to

any greater burden than is already on them.

5. This petition, in my view, is an abuse of process of the court. It

is a means to try and use the High Court as an avenue to pressurise the

trial court in dealing with the petitioners' matter.

6. This is not what Article 227 of the Constitution of India is

meant for. The petition is accordingly dismissed with costs of ₹

11,000/- to be paid by way of a crossed cheque favouring the Delhi

High Court Legal Services Committee (DHCLSC), to be deposited

with the Registrar General of this Court within a period of 10 days

from today.

C. HARI SHANKAR, J.

**APRIL 6, 2022** 

dsn

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